

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.79705 of 2018

(Arising out of Order-in-Appeal No.67/KOL-V/2018 dated 20.08.2018 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.)

M/s. Vektra Engineering Pvt.Ltd.

(23B, A.M. Ghosh Road, Budge Budge, South 24 Parganas, Pin-700137.)

...Appellant

VERSUS

Commissioner, CGST & CX, Kolkata-North Commissionerate

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri P.Halder, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)

FINAL ORDER NO. 76065/2026

DATE OF HEARING : 13.08.2026

DATE OF DECISION : 13.08.2026

R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

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